

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीयकंपनीविधिअधिकरण
CUTTACK BENCH
कटकखंडपीठ

ORDER SHEET OF THE HEARING ON 15th NOVEMBER, 2023, 10:30 A.M.

CP No. 124/CB/2021, CA No. 49/CB/2021, CA No. 50/CB/2021

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj

2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Jyotirmoy Mohanty & Anr. -Vs- The Utkal Chamber of Commerce & Industry Ltd.
Under Section	241-242

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. S.K. Acharya, Adv.

For Respondent (s)

Mr. Umesh Ch. Sahoo, Adv.

ORDER

CA No. 49/CB/2021

Both side counsels present. This is an application filed by the petitioner in main CP No. 124/CB/2021, under Section 244 read with 241 of Companies Act, 2013, for waiver waiving the requirements specified in Clause (b) of Section 241, R-1 filed Demurer Application i.e., CA No. 50/CB/2021 to reject this CA No. 49/CB/2021 NCLAT direction matter. List the matter high on board by 18.12.2023.

CA No. 50/CB/2021

This demurer application filed by the 1st Respondent in CP No. 124/CB/2021, to reject the waiver application CA No. 49/CB/202. Respondents not filed separate counter, call this application with CA No. 49/CB/2021 by 18.12. 2023.

CP No. 124/CB/2021

CA No. 49/CB/2021 and CA No. 50/CB/2021 are pending. List the matter by 18.12.2023.

[Signature]

Kaushalendra Kumar Singh
Member (Technical)

[Signature]

P. Mohan Raj
Member (Judicial)